

GOVERNMENT OF ANDHRA PRADESH

GENERAL ADMINISTRATION (SC.F.) DEPARTMENT

NOTIFIATION NO.73/2020, DATED: 10.09.2020

ADVERTISEMENT

THIS NOTIFICATION IS ISSUED FOR RECRUITMENT TO 3 (THREE) POSTS IN THE CADRE OF DISTRICT JUDGE (ENTRY LEVEL).

THIS NOTIFICATION IS ISSUED IN TERMS OF THE ORDERS OF THE HON'BLE SUPREME COURT IN CIVIL APPEAL NO.1867 OF 2006, DATED 04.01.2007.

Applications are invited for appointment to **three (03)** posts of District Judge (Entry Level) by Direct Recruitment in the A.P. State Judicial Service in the following manner:

ABSTRACT	
OC	: 01
SC	: 01
ST	: 01 (W)

Total	: 3 (1W)

I. QUALIFICATIONS:

A person to be appointed to the category of District Judges by direct recruitment shall be:

(a) A person who has been practicing as an advocate for not less than 7 years as on the date of notification i.e., **10.09.2020**.

Provided that a full time salaried Law Officer in the employment of the Central Government or State Government or any Public Corporation or Body constituted by statute shall not be eligible for the post of District Judge.

(b) A Person, who has completed thirty five (35) years of age and who has not completed forty five (45) years of age as **on 01.09.2020**.

Provided that the upper age limit in respect of persons belonging to the Schedule Castes; the Schedules Tribes and Backward classes is relaxable by three years.

(c) One who has good character, and is free from any infirmity, which renders him, unfit for such appointment.

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Provided that no person shall be eligible for appointment to the category if:

- i) He/she is not a citizen of India;
- ii) He/she is dismissed from service by any High Court;
- iii) He/she has been convicted of an offence involving moral turpitude;
- iv) He/she is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission from appearing for examinations or selections conducted by it;
- v) He/she directly or indirectly influences the recruitment authority by any means for his/her candidature;
- vi) He has more than one wife living;
- vii) She marries knowingly a person having a wife; and
- viii) He/she is arrested in connection with any crime involving moral turpitude and concerned with the same.

II. RESERVATION :

1. Rule of reservation under Rule 22 and 22-A of the A.P. State and Subordinate Service Rules, 1996, insofar as they relate to Scheduled Castes, Scheduled Tribes, Backward Classes, women and one percent for Physically handicapped [Orthopaedically Handicapped (lower portion of the body)] persons shall apply to the appointments to be made by direct recruitment.
2. The High Court reserves the right, either to increase or decrease the number of vacancies after issuance of the notification or may also cancel the notification at any stage, if the situation warrants.

III. SCHEME OF EXAMINATION:

The process of selection shall comprises of,

- a) For the purpose of short-listing the candidates, the High Court will conduct **Screening Test** for 100 marks comprising of 100 multiple choice objective type Questions. The duration of examination will be two (02) hours. The Venue and Time will be mentioned in the Hall Tickets.

The candidates who secures 40% and above marks in the screening test will be short listed in the ratio of 1:10 of the available vacancies, for written examination.

Provided that if there are more than one candidate who have secured identical marks in the screening test, all such candidates shall be called for the written examination.

The marks obtained in the screening test shall not be added to the marks obtained in the written examination and they shall not be counted for determining final order of merit of the candidates, as the screening test is conducted for the purpose of short listing the candidates.

b) Written Examination consists of the following three (3) papers:

- I) Civil Law;**
- II) Criminal Law; and**
- III) English (Translation and Essay writing). Translation test has to be made from English to Telugu and Telugu to English. The Translation test is conducted for 25 marks and Essay Writing test for 75 marks on Legal Subject.**

Each paper shall carry 100 marks. The duration of each paper is three (03) hours.

The medium of examination for writing the examination is English.

IV. Minimum Marks to be secured in the Written Examination to qualify for Viva-Voce:

The candidates belonging to OC category must secure not less than 55% of marks in each paper and not less than 60% of marks in aggregate in the written examination and they shall be eligible for Viva-Voce test carrying 50 marks.

The candidates belonging to Backward Class category under Direct Recruitment must secure not less than 50% marks in each paper and not less than 55% of marks in aggregate in the written examination and they shall be eligible for Viva-Voce test carrying 50 marks.

The candidates belonging to Scheduled Castes and Scheduled Tribes categories must secure not less than 45% marks in each paper and not less than 50% of marks in aggregate in the written examination and they shall be eligible for Viva-Voce test carrying 50 marks.

The object of the written examination is to test the academic knowledge of the candidates.

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V. Viva-Voce:

The Viva-voce test is for 50 marks.

The object of Viva-voce is to assess the suitability of the candidates for the cadre by judging the mental alertness, knowledge of Law, clear and logical exposition, balance of Judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like of the candidates.

The successful candidates in the written examination will be called for Viva-voce in the ratio of 1:3 of the available vacancies, and if there are more than one candidate who secures identical cut off marks, all such candidates will be called for Viva-voce, for maintaining the ratio of 1:3.

The decision of the High Court as to the eligibility or other wise of a candidate for admission to the written examination and Viva-voce shall be final. Only candidates who are issued with Hall Tickets shall be admitted for the examination

Any candidate who remains absent for the Viva-voce, he/she shall be deemed to have been disqualified for selection.

VI. *Minimum aggregate Marks to be secured in the Written Examination and Viva-Voce for selection to the post of District Judge:*

For selection to the post of District Judges (Entry Level) under Direct Recruitment, the OC/BC category candidates must secure at least 60% marks in aggregate in Written Examination and Viva-Voce and SC/ST category candidates must secure at least 50% marks in aggregate in written examination and Viva-Voce. (Candidates who secure less than the said percentage will become ineligible for selection to the post).

In the selection process (Screening Test, Written Examination and Viva-Voce), the proficiency and knowledge of applicants will be tested in the following:-

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VII. Syllabus for the examination:

CONSTITUTION AND CIVIL LAWS:

- 1) Code of Civil Procedure, 1908
- 2) Indian Evidence Act, 1872
- 3) Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation & Resettlement Act, 2013.
- 4) Tenancy Laws including Land Reforms and Ceiling
- 5) Constitution of India and Administrative Law
- 6) Transfer of Property Act, 1882
- 7) Indian Contract Act, 1872
- 8) Motor Vehicles Act, 1988
- 9) Specific Relief Act, 1963,
- 10) A.P. Prohibition Act, 1995
- 11) Laws on Inheritance, Succession, Marriage, Divorce, Adoption, Guardianship and Custody including in country and inter-country Adoptions.
- 12) Family Courts Act.
- 13) Indian Easements Act, 1882
- 14) Law of Torts
- 15) Limitation Act, 1963
- 16) Law Relating to Intellectual Property
- 17) Stamps & Registration Act
- 18) Sale of Goods Act
- 19) Guardian & Wards Act
- 20) Indian Trusts Act

CRIMINAL LAWS:

- 01) Code of Criminal Procedure, 1973
- 02) Indian Evidence Act, 1872
- 03) Indian Penal Code, 1860
- 04) Protection of Civil Rights Act, 1955
- 05) Scheduled Caste and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- 06) Negotiable Instrument Act, 1881 (Section 138 to 147)
- 07) Narcotic Drugs and Psychotropic Substances Act, 1985
- 08) Prevention of Corruption Act, 1988
- 09) A.P. Excise Act, 1968
- 10) Wild Life Protection Act, 1972
- 11) Juvenile Justice Act, 1986 (Care and Protection of Children) Act
- 12) Electricity Act, 2003
- 13) Protection of Women from Domestic Violence Act, 2005.
- 14) Arms Act
- 15) Forest Act

VIII. Scale of pay:

The scale of pay for the post of District Judge is Rs. 51,550-1230-58,930-1380-63,070/-.[As per the Revised pay scales as on 01-01-2006]

IX. Merit List:

After result of written examination is announced, qualified candidates in the ratio of 1:3 of the available vacancies in the respective categories shall be called for Viva Voce.

Provided that if there are more than one candidate who have secured identical cut off marks, for maintaining the ratio of 1:3, all such candidates shall be called upon to appear for Viva-Voce.

No TA and DA will be paid to any of the candidates appearing for Screening Test/Written Examination/Viva Voce or for joining the post.

X) Fee & mode of payment and Address to whom applications to be sent and last date of receipt of applications:

The application in the *Pro forma* prescribed below accompanied by a crossed Demand Draft for Rs.1500/- for OC/BC candidates drawn in favour of Registrar(Recruitment)", High Court of Andhra Pradesh, Nelapadu, Amaravati" payable at Nelapadu, (The payment of Rs.800/- for SC/ST candidates) along with testimonials and certificates attested by a Gazetted Officer in proof of the eligibility addressed to **the Chief Secretary to Government, Government of Andhra Pradesh, General Administration (SC.F) Department, Secretariat Buildings, Velagapudi, Amaravathi, Guntur District, Pin Code – 522238, Andhra Pradesh** should reach the Chief Secretary not later than **5.00 pm on 28-09-2020** with the cover super scribed as "Application for appointment to the post of District Judge (Entry Level) in the A.P. State Judicial Service under Direct Recruitment".

Proforma application, Hall Tickets and other details will be available in the official website of High Court of Andhra Pradesh **hc.ap.nic.in**

Note:

- (1) Incomplete applications and applications without testimonials and certificates in proof of the particulars given and the applications received after the last date i.e., **28-09-2020** will be summarily rejected.
- (2) The fee once remitted shall not be refunded under any circumstances. Failure to pay the application/examination fee will be summarily rejected.
- (3) The Government is not responsible for any postal /courier delays. No further correspondence will be entertained in this regard.

**APPLICATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL)
UNDER DIRECT RECRUITMENT IN THE A.P. STATE JUDICIAL SERVICE**

NOTIFICATION NO.73/2020 –RC, DATED 10-09-2020

**APPLICATION NUMBER:
(FOR OFFICE USE)**

**HALL TICKET NUMBER:
(FOR OFFICE USE)**

Space for
affixing the
Photo of the
applicant, to be
attested by a
Gazetted Officer

(Signature, Name, Designation and
Office Seal of the Gazetted Officer)

APPLICATION FORM

1.	Name of the Candidate in full with surname, as mentioned in the SSC or its equivalent examination. (IN BLOCK LETTERS)	SURNAME: NAME:
2.	(a) Father's Name: (b) Husband's Name: (if applicable)	
3.	Married /Unmarried	
4.	Nationality:	
5.	Address for communication with District, State and Pin Code	PIN CODE:
6.	Native place, District & State	
7.	Telephone/Mobile No.	
8.	E-Mail ID	
9.	Permanent address with District, State and Pin Code	PIN CODE:
10.	Gender Male/Female/others	
11.	Class/Category	
12.	Whether the applicant belongs to Physically Handicapped (Orthopaedically Handicapped) category-Enclose Medical certificate issued by the Competent Authority	
13.	Date of Birth (as per SSC or its equivalent examination)	(i) in figures: (ii) in words

Contd..2

14.	Age as on 01.09.2020	Years	Months	Days	
15.	Educational Qualifications (Give particulars of all examinations passed commencing from S.S.C. or its equivalent examination) (enclose attested copies of certificates)				
Sl. No.	Name of the Degree/ Examination	Year of Passing	Class/Division	Percentage of marks	Name of the University/Institution

16.	(a) Whether the candidate has done any course/degree privately or through distance mode/ Open University or evening college. If so, furnish details with academic years.	
	(b) Whether the candidate has done any post graduation courses including LLM/ML after obtaining BL/LL.B. If so, furnish details with academic years and also state he/she has done the said courses in regular college/distance mode/evening college.	
17.	Other qualifications, if any	
18.	a) Date of enrolment as an Advocate (Enclose copy of enrolment certificate)	
	b) Standing at the Bar as on the date of notification(Enclose practice certificate with date in original)	
	c) Place of practice	

19.	a) Particulars of cases handled (Civil or Criminal or both)	
	b) Cases handled independently during last two years.	
	c) Cases handled with the senior during last two years.	
	d) Specialization in any branch of law.	
	e) Any other extra qualifications/activities.	
20.	Whether the applicant is employed with State/ Central / Public Sector. If so, furnish details.	
21.	Marital status:	
	a) Whether married or unmarried	
	b) If married, state whether you have more than one spouse living / you are married to a person having already a spouse living.	
	c) If married, name, occupation and address of the spouse.	
22.	Whether the applicant ever debarred/disqualified or found ineligible for candidature in any previous selections by any Public Authority? If so, furnish details.	
23.	Whether the applicant ever dismissed from service of Central / State Government / Quasi Government Institution / Government owned company / Corporation/Local Self Government. If "Yes", give details.	

24.	Was any penalty other than what is mentioned above has been imposed on the applicant during his/her service? If yes, furnish details	
	a) Whether the applicant is involved in any Crime / Criminal Litigation or Civil Litigation? If yes, furnish details.	
	b) Whether the applicant is arrested in connection with any crime involving moral turpitude and concerned with the same.	
	c) Whether the applicant is ever prosecuted or convicted and sentenced in any criminal offence? If "yes", furnish particulars including the No. of the case and name of the Court and the sentence imposed.	
	d) Court cases pending (Civil or Criminal)	
25.	Whether the applicant is subjected to any proceedings for professional misconduct by the Bar Council? If so, the outcome of the same.	
26.	Identification Marks	(i) (ii)
28.	Whether the applicant is an Income Tax Assessee, if so, give details along with PAN	
29.	Details of Application/ Examination fee	1. Demand Draft No. : 2. Date of D.D. : 3. Name of the Bank and Branch : 4. Amount :

DECLARATION

I hereby declare that the information furnished above and all the statements made in this application are true and correct, to the best of my knowledge and belief. I further declare that I possess sound health and active habits; I am free from any bodily defect or infirmity which would render me unfit to work as a District Judge in A.P. State Judicial Service; and that my character and antecedents are such that they will not disqualify me from A.P. State Judicial Service.

I have carefully read the contents of the notification, the conditions and instructions stipulated therein and I hereby undertake to abide by them.

I further declare that I fulfill all the conditions of eligibility regarding age limit, educational qualifications etc., prescribed for appointment to the post of District Judge and that the copies of documents enclosed to my application are true copies of the originals kept in my custody. I undertake that in the event of any information furnished by me being found false or incorrect or ineligibility being detected before or after the examination/interview/appointment, I shall be liable to be proceeded with, in accordance with Law.

STATION:

DATE :

SIGNATURE OF THE CANDIDATE

NOTE: Unsigned applications, incomplete applications, and applications without necessary enclosures shall be rejected summarily.

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**ATTESTED PHOTO COPIES OF DOCUMENTS TO BE ENCLOSED
(PUT TICK MARKS IF ENCLOSED)**

1. SSC or equivalent examination certificate showing the date of birth of the candidate.
2. Caste Certificate of the candidate obtained from The competent authority.
3. Physically Handicapped Certificate as per Rules, if belongs to PH
4. BL/LL.B. Degree Certificate.
5. Bar Council Enrolment Certificate.
6. Certificate showing the actual period of Practice (to be obtained from the Presiding Officer of the Court/ President/Secretary of Bar Association in which he/she practiced or is practicing.
7. (a) List of cases handled independently during the last 2 years.
(b) List of cases handled with seniors during the last 2 years.
8. Two testimonials from two respectful persons.
9. List of other documents if any enclosed:
 - 1)
 - 2)
 - 3)
10. Two self addressed stamped thick envelopes (12 cm X 26 cm) for sending Hall-cum-Identity Sheets to the applicants by RPAD (Postal stamps worth of Rs.30/- to be affixed on ONE envelop)
11. Four(4) duly filled in Hall Ticket-cum-Identity Sheets.(Each Hall Ticket – cum-Identity Sheet, one original and duplicate for Screening Test and one original and duplicate for written examination has to be printed on separate papers and on legal size paper only.
12. Enclosed Demand Draft

ORIGINAL

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD FOR SCREENING TEST FOR THE
POST OF DISTRICT JUDGE UNDER DIRECT RECRUITMENT NOTIFIED
FOR THE YEAR 2020.

Hall Ticket No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

Identification Marks: (To be filled by the candidate)

- (i)
- (ii)

Signature of the
the candidate:

(To be signed before the Gazetted Officer)
(Photograph and Signature of the candidate
are to be attested by the Gazetted Officer)

Paste here your recent
(taken within the last six
months) passport size
photograph

Photo to be attested
by the Gazetted Officer

(Signature, name, designation
and office seal of the Gazetted
Officer)

REGISTRAR (RECRUITMENT)

DUPLICATE

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD FOR SCREENING TEST FOR THE
POST OF DISTRICT JUDGE UNDER DIRECT RECRUITMENT NOTIFIED
FOR THE YEAR 2020.**

Hall Ticket No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

Identification Marks: (To be filled by the candidate)

- (i)
- (ii)

Signature of the
the candidate:

(To be signed before the Gazetted Officer)
(Photograph and Signature of the candidate
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and office seal of the Gazetted
Officer)

REGISTRAR (RECRUITMENT)

ORIGINAL

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD FOR WRITTEN EXAMINATION
FOR THE POST OF DISTRICT JUDGE UNDER DIRECT RECRUITMENT
NOTIFIED FOR THE YEAR 2020.**

Hall Ticket No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

Identification Marks: (To be filled by the candidate)

(i)

(ii)

Signature of the
the candidate:

(To be signed before the Gazetted Officer)

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REGISTRAR (RECRUITMENT)

DUPLICATE

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD FOR WRITTEN EXAMINATION
FOR THE POST OF DISTRICT JUDGE UNDER DIRECT RECRUITMENT
NOTIFIED FOR THE YEAR 2020.**

Hall Ticket No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

Identification Marks: (To be filled by the candidate)

(i)

(ii)

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